

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 849 of 2020

IN THE MATTER OF:

Mohan Gems & Jewels Pvt. Ltd.
Through its Liquidator, Debashish Nanda

...Appellant

Versus

Vijay Verma & Anr.

...Respondents

Present: -

For Appellant: Mr. Sumant Batra, Mr. Rahul Mendiratta, Ms. Niharika Sharma, Advocate.

For Respondent: Mr. Abhishek Parmar and Mr. Sahpi Monga, Advocates for R-1.

Mr. Vikas Mehta, Advocate for R-2- IBBI.

Mr. Apoorv Khator, Advocate for IBBI.

ORDER
(Virtual Mode)

28.05.2021 Heard Learned Counsel for the Appellant and Respondents.

From the perusal of the record, it appears that the matter was directed to be listed on 25.02.2021 and that day due to paucity of time the matter could not be taken up, so the matter was again fixed on 18.03.2021 at 12:30 PM but on that day again the mater could not be taken.

Learned Counsel for the Appellant has sent an email on 27.05.2021 address to Registrar, NCLAT stating these facts and with a prayer to list this matter 'for admission after notice' as pleadings are complete.

After hearing the parties and in view of the office order dated 19.04.2021 and further office order dated 20.05.2021 as due to 2nd wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26th April to

20th May, 2021, earlier the Vacation was commenced from 7th June to 30th June, 2021 and all the matters were rescheduled.

In the meanwhile, Learned Counsel for the parties are directed to file Soft Copy of the Written Submissions not exceeding three pages along with relevant case law, within two weeks.

List the Appeal For Admission (After Notice) on **29th June, 2021.**

Interim direction to continue.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ gc/